

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:1725
ANSWERED ON:07.03.2006
EXPORT/ IMPORT POLICY
Bose Shri Subrata

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government has formulated any export and import Policy relating to chemicals and fertilizers; and
(b) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH)

(a) : Yes, Sir.

(b) : The Export and Import Policy for chemicals and fertilizers is laid down in the ITC(HS) Classification of Export and Import Items, 2004-2009. Except urea, which is under State Trading Enterprise (STE), fertilizers are freely importable. Restriction on import and export of chemicals is maintained in terms of the Montreal Protocol of which India is a signatory. Import of Hazardous Chemicals is allowed in terms of the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1986 (made under the Environment (Protection) Act, 1986).

Export of certain types of Straight Potassic Fertilizers, N.P. Complex Fertilizers, chemical fertilizers fortified with zinc or boron, Micronutrient fertilizers are restricted for import.

Export of certain specified chemicals is restricted or prohibited for export as per the chemical weapons convention. This export policy is continued under the SCOMET list notified in Schedule 2 of the ITC (HS).